

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1864 OF 2018**

**IN**

**IA NO. 1865 OF 2018**

**APPEAL NO. 216 OF 2018**

**Dated: 02<sup>nd</sup> January, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Raj West Power Limited**

**.... Appellant(s)**

**Vs.**

**Rajasthan Electricity Regulatory Commission & Ors.**

**.... Respondent(s)**

Counsel for the Appellant(s) : Mr. Aman Anand  
Mr. Aman Dixit

Counsel for the Respondent(s) : -

**ORDER**

**IA NO. 1864 OF 2018**

***(Appln. for urgent listing)***

We have heard learned counsel for the applicant/appellant. For the reasons set out in the application, the application is allowed.

**IA NO. 1865 OF 2018**

***(Appln. for directions)***

Issue notice to the Respondents returnable on 14.01.2019. Dasti, in addition, is permitted.

List this application on **14.01.2019.**

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**